[Ref: AP (DIR Series) Circular No. 106 dated June 19, 2003]

Form A 1- Application for Transfer of Indian Rupees to the account of a Non-Resident Bank

Form A1	(To be printed on Light Blue paper)
(For Import Payments only Application for Transfer of In Rupees to the Account of a Non-resident Bank	dian A.D.Code No
	Form No(To be filled by authorised dealer)
	(To be filled by authorised dealer)
	Serial No.
	Serial No. (for use of Reserve Bank of India)
	Amount
	remitted Currency Amount
	Equivalent to Rupees(To be completed by authorised
	(To be completed by authorised
	dealer)
I/We wish to transfer Rs.	dealer)
I/We wish to transfer Rs.	dealer)
of	dealer) from the account (in words)
of	dealer) from the account (in words)
of(Name and address of remitter)	dealer) from the account (in words) at (Name of the authorised dealer with
of(Name and address of remitter)	dealer) from the account (in words)at(Name of the authorised dealer withto(Full title of the account of non-
of(Name and address of remitter) whom remitter's account is kept)	dealer) from the account (in words)at(Name of the authorised dealer withto(Full title of the account of non-
of(Name and address of remitter) whom remitter's account is kept) resident bank credited, stating country of a	dealer)
of(Name and address of remitter) whom remitter's account is kept) resident bank credited, stating country of a for account.	dealer)
of(Name and address of remitter) whom remitter's account is kept) resident bank credited, stating country of accountry of account	dealer)
of(Name and address of remitter) whom remitter's account is kept) resident bank credited, stating country of accountry of account	dealer)

Details of goods imported or to be imported into India

Section A: Import Licence particulars

	Import Licence						Da	ate of Iss	ue	Date o	f expiry		Face value of	Amount to be		
Pr	re	fix	Licence No.	Su	Suffixes			Date	Mont h	Year	Date	Mont h	Year	licence	endorsed (in Rs.)	
1		2		1	2	3	4	5								

[@] Actual amount endorsed in rupees against each licence involved, should be stated under this column.

Note: If more than one licence is involved, particulars of all licences should be furnished. If the space is inadequate, separate statement may be attached. The amount utilised against each licence should invariably be indicated.

Section B: Import particulars

	Invoice Details				Descript ion	Harmonis ed	Country of	Countr	Mode of	Date of shipment
No and date	Terms (c.i.f., f.o.b., c.&.f. etc.)	Curr enc y	Amount	tity of goods	of goods	System of Classificat ion	origin of goods	from which good s are consi gned	shipm ent (air, sea post, rail river, transp ort port, etc.)	(if not known approxi- mate date)

Section C: Other particulars

1.	Details of forward purchase contract if any, booked against the import	(No.& date of Contract)	(Currency and Amount contract)	(Balance under the Contract)
2	If remittance to be made is less than invoice value, reasons therefor (i.e. part remittance, instalment etc.)			

I/We hereby declare that the statements made by me/us on this form are true and that I/ we have not applied for an authorisation through any other bank.

I/We declare and also understand that the foreign exchange to be acquired by me/us pursuant to this application shall be used by me/us only for the purpose for which it is acquired and that the conditions subject to which the exchange is granted will be complied with.

.....

	(Signature of Applicant/Authorised Official)
	@ Name and Address of Applicant
	Importer's Code Number
	@ Nationality
	@ To be filled in capital letter
Date :	

NOTE: For remittances covering intermediary trade, form A2 should be used.

Declaration to be furnished by Applicant

	Deciaration to be furnished by Applicant	
I/We declare that		
(a) the import licen been cancelled b	ce/s against which the remittance is sought is/are valid and has/have not by DGFT.	
(b) the goods to wh account* will be	nich this application relates have been* imported into India on my/our own	
(c) the import is on	behalf of @* and	
(d) the invoice valu imported * into in I	ne of the goods which is declared on this form is the real value of the goods India.	
to be imported*		
If the Import has	I/We attach the relative Customs-stamped Exchange Control copy of Bill of Entry *	
been made	I We actually the relative Customs stamped Exchange Control copy of Bill of Billing	
	Post parcel wrapper (for imports by post)*/Courier Wrapper	
	(for imports through courier)*	
	Strike out item not applicable	
@	Where the import is on behalf of Central/State Government Department or a compan owned by Central/State Government/Statutory Corporation, Local Body, etc. the named the Government Department, Corporation etc. should be stated.	
Date:	(Signature of Applicant/Authorised Official	1)
	Space for comments of the authorised dealer	
	Space for comments of the authorised dealer	
paragraph/ A.D.Cir remittance applicat	the application to Reserve Bank for approval, reference to Exchange Control Manual recular in terms of which the reference is made should invariably be cited. If any ion on account of the same import was referred to Reserve Bank earlier, reference to the e/approval should also be cited).	
	(Signature of Authorised Official)	
	Stamp Name	

Designation.....

Name and Address of

Authorised dealer

Certificate to be Furnished by Authorised Dealer Bank(Importer's Banker)

We hereby certify that

Date:....

Put a tick

() in the	(a) this payment is								
through us	(i) an alternative manifestation of								
relevant	(i) an advance remittance								
block	(ii) in retirement of bills under Letter of Credit opened through								
collection	(iii) against documents received through our medium for								
	(iv) on account of documents received direct by the applicant/s against undertaking								
	furnished by the latter to submit Customs-stamped Exchange Con Control copy of								
	Bill of Entry of Post Parcel/courier wrapper within three months								
	(v) on account of documents received direct by the applicant/s against Customs-								
	stamped Exchange Control copy of Bill of Entry/post parcel/courier wrapper								
	(attached) submitted by the latter								
	(vi) (any								
	other case, to be explained)								
	(b) all the Exchange Control regulations applicable to the remittance have been								
	complied with								
	(c) the payment to the supplier of the goods <u>has been*</u> made								
	will be*								
	through								
	(Name & Address of the foreign bank)								
We also cert	tify/undertake that the relevant Customs-stamped Exchange Control copy of Bill of								
	st parcel/courier wrapper								
Lifting of pos	n parcel courier wrapper								
shall he ve	rified by us within three months								
	cate (a)(ii) and (iii) above].								
	erified [vide certificate (a) (v) above].								
	tained from the applicant/s within three months								
	cate (a) (i) and (iv) above].								
[vide certific									
	(Signature of Authorised Official)								
	Name								
	Stamp Designation								
	Name and Address of								
	Date: Authorised dealer								
	DateAuthorised dealer								

^{*} Strike out item not applicable

Form A1-Application for remittance in Foreign Currency

(To be printed on White paper)

	` 1	
	Form No.	
		authorised dealer)
Form A1		
(For Import Payments only)	Serial No	
Application for Remittance in	(for use of Reserve	Bank of India
Foreign Currency	Amount	
	remitted Currence	ev Amount
	Equivalent to Ru	
		d by authorised dealer)
I/We wish to purchase		
	lame of currency)	(Amount in words)
through		for
(Name	e and address of the authorised de	ealer)
payment to		<u> </u>
(Name and a	address of the beneficiary of the	remittance)
in payment of imports into India, detail	led below:	

Details of goods imported or to be imported into India Section A: Import Licence particulars

Details of goods imported or to be imported into India

Section A: Import Licence particulars

	Import Licence						Da				Face value of	Amount to be endorsed			
Pre	efix	Licence No.	Suffixes			Date	Mont h	Year	Date Mont Year		licence				
1	2		1	2	3	4	5								_

[@] Actual amount endorsed in rupees against each licence involved, should be stated under this column.

Note: If more than one licence is involved, particulars of all licences should be furnished. If the space is inadequate, separate statement may be attached. The amount utilised against each licence should invariably be indicated.

Section B: Import particulars

	Invoice Details				Descript ion	Harmonis ed	Country of	Countr	Mode of	Date of shipment
No and date	Terms (c.i.f., f.o.b., c.&.f. etc.)	Curr enc y	Amount	goods	of goods	System of Classificat ion	origin of goods	from which good s are consi gned	shipm ent (air, sea post, rail river, transp ort port, etc.)	(if not known approxi- mate date)

Section C: Other particulars

1	Details of forward purchase contract, if any, booked against the import	(No.& date of contract)	(Currency and Amount of contract)	(Balance under the Contract)
2	If remittance to be made is less than invoice value, reasons therefore (i.e. part remittance, instalment etc.)			

I/We hereby declare that the statements made by me/us on this form are true and that I/we have not applied for an authorisation through any other bank.

I/We declare and also understand that the foreign exchange to be acquired by me/us pursuant to this application shall be used by me/us only for the purpose for which it is acquired and that the conditions subject to which the exchange is granted will be complied with.

	(Signature of Applicant/Authorised Official)
	@ Name and Address of Applicant
	Importer's Code Number
	@ Nationality
Date:	@ To be filled in capital letters

NOTE: For remittances covering intermediary trade, form A2 should be used.

Declaration to be furnished by Applicant

I/We declare that

- (e) the import licence/s against which the remittance is sought is/are valid and has/have not been cancelled by DGFT.
- (f) the goods to which this application relates have been* imported into India on my/our account* will be *

own

- (g) the import is on behalf of @_____* and
- (h) the invoice value of the goods which is declared on this form is the real value of the goods imported * into in India.

to be imported*

If the Import h been mad	1 11 \ 1 21 /				
	or				
If the Import h					
occii mad	Post parcel wrapper (for imports by post)*/Courier wrapper (for imports through Courier)*				
* Strike o	ut item not applicable				
@	Where the import is on behalf of Central/State Government Department or a company owned by Central/State Government/Statutory Corporation, Local Body, etc. the name of the Government Department, Corporation etc. should be stated.				
Date					
	(Signature of Applicant/Authorised Official)				

Space for comments of the authorised dealer

(While forwarding the application to Reserve Bank for approval, reference to Exchange Control Manual paragraph/ A.D.Circular in terms of which the reference is made should invariably be cited. If any remittance application on account of the same import was referred to Reserve Bank earlier, reference to the last correspondence/approval should also be cited).

		(Signature of Authorised Official)
Date:- Date:	Stamp	Name Designation Name and Address of Authorised dealer

Certificate to be Furnished by Authorised Dealer (Importer's Banker)

We hereby Put a	certify t	hat	
	(a) this	payment is	
() in the us relevant block	(i)	an advance	remittance
collection	(ii)	in retirem	ent of bills under Letter of Credit opened through
		(iii)	against documents received through our medium for
		1	on account of documents received direct by the applicant/s against undertaking furnished by the latter to submit Customs-stamped Exchange Control copy of Bill of Entry of Post arcel/courier Exchange wrapper (attached) submitted by the latter
			on account of documents received direct by the applicant/s against Customs-stamped Exchange Control copy of Bill of Entry/post parcel wrapper (attached) submitted by the latter
		(vi)	
		_	(any other case, to be explained)
(t		l the Exchang	ge Control regulations applicable to the remittance have been
(d			he supplier of the goods has been* made will be*
	th	rough	(Name & Address of the foreign bank)
	-	ertake that the /courier wrap	e relevant Customs-stamped Exchange Control copy of Bill of per
[vide certif . has been v . shall be o	icate (a) verified [btained f		bove]. te (a) (v) above]. cant/s within three months bove].
			(Signature of Authorised Official)
		Stamp	Name
			Designation
			Name and Address of
Date:			Authorised dealer
* C4	4 :4	at appliachla	

_* Strike out item not applicable

Form A1-Application for payments through Asian Clearing Union

	(To be printed on Light Yellow paper) A.D.Code No				
	Form No(To be filled by authorised dealer)				
Form A1 (For Import Payments only)	Serial No(for use of Reserve Bank of India)				
Application for Payment through Asian Clearing Union	Amount				
	Equivalent to Rupee(To be completed by authorised dealer)				
I/We wish to remit through ASIAN CI	EARING UNION				
through	(Name of currency) for				
(Amount in words)	(Name and address of the designated bank in India)				
payment to(Name and	in payment of imports address of the beneficiary of remittance)				
into India, detailed below:					

Details of goods imported or to be imported into India

Section A: Import Licence particulars

Import Licence					Date	of Issue		Date	of expiry	y	Face Value of licence	Amount to be endorsed (in Rs.)			
Pre	fix	Licence No.	Suff	Suffixes			Date	Month	Year	Date	Month	Year			
1	2		1	2	3	4	5								

[@] Actual amount endorsed in rupees against each licence involved, should be stated under this column.

Note: If more than one licence is involved, particulars of all licences should be furnished. If the space is inadequate, a separate statement may be attached. The amount utilized against each licence should invariably be indicated.

Section B: Import particulars

		Invoice 1	Details		Descrip	Harmoni	Country	Country	Mode	Date
No. and date	Terms (c.e.f., f.o.b., c& f. etc.)	Curr- Ency	Amount	Quantity of goods	Descrip tion of goods	Harmoni sed System of Classifica tion	of origin of goods	from which goods are con signed	of ship- ment (air, sea post, rail, river trans- port	of ship- ment (if not known appro- ximate Date)
									etc.)	

Section C: Other particulars

1. Details of forward purchase contract, if any, booked against the import	(No.& date of Contract)	(Currency and Amount of the Contract)	(Balance under contract)
2. If remittance to be made is less than invoice value, reasons therefor (i.e. part remittance, instalmentetc.)			
I/We hereby declare that I/we have not applied for an			are true and that
I/We declare and also un ASIAN CLEARING UNION purpose stated above and that complied with.	N pursuant to this app	olication shall be used	by me/us only for the
		(Signature of Applica	nt/Authorised Official)
		@ Name and Address	of Applicant
Stamp		Importer's Code N	umber
Sump		@ Nationality	
Date:		@ To be filled in capi	ital letters

NOTE: For remittances covering intermediary trade, form A2 should be used.

Declaration to be furnished by Applicant

I/We dec	elare that	
(a)	the import licence/s against which the rebeen cancelled by DGFT.	mittance is sought is/are valid and has/have not
(b)	the goods to which this application relate	es <u>have been</u> * imported into India on my/our own will be *
(c) (d)	account* the import is on behalf of @ the invoice value of the goods which is a goods imported * into in India. to be imported*	* and declared on this form is the real value of the
If the Import has been made	Post parcel w	**mped Exchange Control copy of Bill of Entry * rapper (for imports by post)*/Courier Wrapper imports through courier)*
тиие		or
If the import is to be made	Customs-stamped Exchange Contro Post parcel wrapper (for imports by	
	owned by Central/State Government/S of the Government Department, Corpo	tral/State Government Department or a company Statutory Corporation, Local Body, etc. the name oration etc. should be stated.
Date:		
(Signatur Official)	re of Applicant/Authorised	
	Space for commen	ts of the authorised dealer
Manual p		
		(Signature of Authorised Official)
		Name
	Stamp	Designation
		Name and Address of
		Authorised dealer
Date:		

Certificate to be Furnished by Authorised Dealer (Importer's Banker)

	We hereby certify that								
	(a) this payment is								
Put a	(i) an advance remittance								
tick () in the relevant block		s under Letter of Credit opened through us							
	(iv) on account of docu undertaking furnish Exchange Control co within three months (v) on account of docu Customs-stamped E	received through our medium for collection ments received direct by the applicant/s against ed by the latter to submit Customs-stamped opy of Bill of Entry of Post Parcel/courier wrapper ments received direct by the applicant/s against exchange Control copy of Bill of Entry/post per (attached) submitted by the latter							
		4. h. soulsies 10							
	(ally other case,	to be explained)							
	(b) all the Exchange Control regulation(c) the payment to the supplier of								
	through	will be*							
		ess of the foreign bank)							
	,	Customs-stamped Exchange Control copy of Bill of							
* has b	be verified by us within three mont [vide certificate (a)(ii) ar een verified [vide certificate (a) (v) be obtained from the applicant/s w [vide certificate (a) (i) ar	nd (iii) above]. above]. ithin three months							
		(Signature of Authorised Official)							
		Name							
	Stamp	Designation							
		Name and Address of							

Authorised dealer

Date:....

^{*} Strike out item not applicable